REFERENCES

Question of Privilege

डा. ईश्वर चन्द्र गुप्ता (उत्तर प्रदेश): मैडम, मैं आपका ध्यान दिलाना चाहता है कि 10 तारीख की सुबह में जिलाधीश महोदय के यहां गया था कि "काला बच्चा", जिसकी हत्या 9 तारीख को हो गई, उनकी बॉडी उनके परिवार को नहीं दी गई। उनके परिवार के लोग मेरे साथ थे और 10 तारीख की सुबह जब मैं जिलाधीश महोदय के यहां गया तो बजाए इसका उत्तर देने के हम लोगों को वहां पर अरेस्ट कर लिया गया, जिलाधीश कानपुर के यहां हम लोगों को अरेस्ट कर लिया गया और एक ट्रक में लाद दिया गया और वहां से 10.45 बजे से हम लोगों को फतेहगढ़ जेल भेज दिया गया। फतेहगढ़ की दूरी वहां से करीब 150 किलोमीटर है और 10.45 से लेकर हम लोग रात को 2.00 बजे फतेहगढ़ पहुंचे। इतनी देर हम लोग ट्रक में रहे, हमको पता नहीं कहा घुमाते रहे। वहां से हम लोगों को जो रिलीज़ हुआ, वह 10 तारीख से लेकर 21 तारीख को रिलीज़ हुआ, इस बीच में मुझे किसी मजिस्ट्रेट के सामने पेश नहीं किया गया, जबकि कांस्टीटयूशन के अनुसार मुझे 24 घंटे के अंदर मजिस्ट्रेट से सामने पेश कर दिया जाना चाहिए था। वहां से उन्होंने ब्लैक वारंट भर दिया, उनमें कोई नाम नहीं दिए हुए थे, कोई पिता का नाम नहीं दिया हुआ था, कोई एडरेस नहीं दिया हुआ था। जब हमने जेल अथारटीज़ से पूछा कि हम कब तक जेल में रहेंगे तो मुझे सुपरिंटेंडेंट ने बताया कि आपका रिमांड 19 तारीख तक है. 19 तारीख को कानपुर की कोर्ट से पुलिस और...

उपसभापति: अभी यह जो आप कह रहे हैं, यह आपने चेयरमैन साहब को अपने प्रिविलेज का नोटिस दिया है, मैं आपको...(व्यवधान)

डा. ईश्वर चन्द्र गुप्ता: मुझे पूरी बात कहने का मौका दीजिए। 19 तारीख को ...(व्यवधान)

उपसभापति: नहीं, मैं आपको एक बात बताऊं ...(व्यवधान)

डा. ईश्वर चन्द्र गुप्ता: मैं यह कहना चाहता हूं 9 तारीख को मेरे और साथियों को छोड़ दिया गया। 20 और 21 तारीख तक कोई वारंट उनके पास, जेल अथारिटीज़ के पास नहीं था। 21 तारीख को मैंने जब कोर्ट में मूव किया तो मुझे बताया गया कि आपके नाम से कोई वारंट हीं नहीं है। आप कैसे एरेस्ट हैं और उन्होंने वर्डिक्ट दिया कि इनके अगेंस्ट कोई वारंट नहीं है, इनको कैसे अरेस्ट किया। 21 और 22 को मैं सदन में इसीलिए उपस्थित नहीं हो सका क्योंकि मुझे रिलीज़ नहीं किया गया। अगर आज का बुलेटिन पढ़े तो मुझे रिलीज़ जिस धारा में किया गया है उसके अरेस्ट की कोई सूचना राज्य सभा के पास नहीं आई स्पीकर के पास, जिस धारा में मुझे अरेस्ट किया गया था 15 तारीख को मेरे सारे साथी 19 तारीख को छोड़ दिए गए थे और मुझे 21 तारीख को जब छोड़ा गया और जो सूचना छोड़ने की आई उसके अरेस्ट का न कोई वारंट था और न मुझे उस की कोई सूचना दी गई।

उपसभापति: जी। ऐसा है, आपने जो प्रिविलेज का नोटिस दिया है वह हमारे चेयरमैन के सामने है। जैसा वह उस पर निर्णय लेंगे, हम आप को उस बारे में इत्तलाह दे देंगे।

SHRI S. JAIPAL REDDY: *

THE DEPUTY CHAIRMAN: जयपाल जी, चेयरमैन सहब से बात कर लीजिए। The Chairman has not permitted you, so I won't ...(*Interruptions*)...

SHRI S. JAIPAL REDDY:*

SHRIMATI JAYANTHI NATARAJAN (Tamil Nadu): I have a point of order...(*Interruptions*)...

SHRI S. JAIPAL REDDY: *

THE DEPUTY CHAIRMAN: जयपाल रेड्डी जी, चेयरमैन साहब ने इसके लिए आपको इजाजत नहीं दी है। So I will not permit you. Whatever is written before me, I will permit. Please...(*Interruptions*)...

SHRI S. JAIPAL REDDY (Andhra Pradesh): For raising a matter during the Zero Hour, no permission is required ...(*Interruptions*)...

THE DEPUTY CHAIRMAN: There is permission...(*Interruptions*)...

SHRI SIKANDER BAKHT: *

THE DEPUTY CHAIRMAN: I am not permitting it...(*Interruptions*)...It is not going on record...(*Interruptions*)...It is not going on record...(*Interruptions*)...Just a minute...(*Interruptions*)...Please...(*Interruptions*)...

SHRI JAIPAL REDDY: *

THE DEPUTY CHAIRMAN: I am not allowing...(*Interruptions*)...

SHRI SIKANDER BAKHT: *

THE DEPUTY CHAIRMAN: Let the

* Not recorded

Chairman give his ruling, then I will permit you...(*Interruptions*)...Will permit you please sit down and let me made my comments?...(*Interruptions*)...It is a newspaper report...(*Interruptions*)...You have already spoken and I have to make a comment. Just a minute...(*Interruptions*)... Jaipalji, you were asking for the Chairman's permission. He has not permitted you and now I am not going to permit it. That is final. Unless we get his permission... (*Interruptions*)...

SHRI S. JAIPAL REDDY: No permission is required for raising a matter during zero Hour...(*Interruptions*)...

THE DEPUTY CHAIRMAN: There is a procedure. In this House there is a procedure that we take permission to raise...(*Interruptions*)...

SHRI DIGVIJAY SINGH (Bihar): Zero Hour is nowhere mentioned in the procedure...(*Interruptions*)...

SHRI S. JAIPAL REDDY: It has something to do with functioning of the House...(*Interruptions*)

THE DEPUTY CHAIRMAN: Not everybody...(*Interruptions*)

SHRI S. JAIPAL REDDY: *

THE DEPUTY CHAIRMAN: What is the meaning of asking for permission from the Chairman?...(*Interruptions*) He did no give...(*Interruptions*)

SHRI SIKANDER BAKHT: *

THE DEPUTY CHAIRMAN: I am not allowing...(*Interruptions*)...Mr. Sikander Bakht, it is not my decision...(*Interruptions*) Just a minute...(*Interruptions*) I am not allowing it...(*Interruptions*) Let the Chairman permit you. Then I will allow...(*Interruptions*) I am not allowing it...(*Interruptions*) सिकन्दर बख्त साहब, आप चेयरमेन से परमीशन लेते हैं।...(व्यवधान) सुनिए न, मत सुनिए कोई झगड़े की बात नहीं है। चेयरमेन साहब कोई परमीशन दे देते हैं तो सही है।...(व्यवधान)

SHRI SIKANDER BAKHT:*

SHRI SATYA PRAKASH MALAVIYA:*

THE DEPUTY CHAIRMAN: Mr. Sikander Bakht, just a minute...(*Interruptions*)

SHRI SIKANDER BAKHT: *

THE DEPUTY CHAIRMAN: Please sit down...(*Interruptions*) Mr. Jaipal Reddy, Please take your seat...(*Interruptions*) I know what the Chairman told you...(*Interruptions*) Until and unless he gets his comments on a report in the newspaper, I cannot allow you to make such allegations...(*Interruptions*) That is exactly what the Chairman has said...(*Interruptions*)

THE LEADER OF THE OPPOSITION (SHRI SIKANDER BAKHT): Let him come and say that he did not say it...(*Interruptions*)

THE DEPUTY CHAIRMAN: Let the Government react...(*Interruptions*)

SHRI S. JAIPAL REDDY: I have not been allowed in the first place to frame my question...(*Interruptions*)

THE DEPUTY CHAIRMAN: Your procedure is wrong.....(*Interruptions*)...

SHRI S. JAIPAL REDDY: This Government is becoming brazen. This Government tried to censure the JPC Report, a Report of 40 Members of Parliament. This Government failed to act upon the Report of the Railway Convention Committee in regard to the ABB deal. Now the Prime Minister has taken to the tactics of mudslinging...(*Interruptions*)....

THE MINISTER OF STATE IN THE MINISTERY OF PERSONNEL PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): He is the Leader of the Congress Party and the Council of Ministers. The Members of our Party are told to be present in the House and in the Committees and participate in the deliberations and not be absent. It is for you to decide. It is not for us to decide. What is wrong in it?

SHRI SIKANDER BAKHT: What is she saying?

SHRIMATI JAYANTHI NATARAJAN: The Chairman has not allowed the Leader of the Opposition to raise this issue. So, he cannot raise this issue...(*Interruptions*)...

SHRI SIKANDER BAKHT: This statement has come from the Prime Minister. You have

* Not recorded

[Shri Sikander Bakht]

been assaulting the parliamentary fuctions from the very beginning. This is what this Government is doing from the very first day. This has come from the mouth of the Prime Minister. It cannot be done.

SHRI S. JAIPAL REDDY: The justification of the Parliamentary Standing Committees has been called into question by the Prime Minister...*(Interruptions)*...

THE DEPUTY CHAIRMAN: Now, will everybody sit down? Let us have peace in the House. Jaipal Reddy ji, please sit down...*(Interruptions)*...Just a minute. Mr. Narayanasamy, Please sit down. There is no point in picking up quarrels. If you feel that you should raise this issue, if you think, in your opinion, that this is so serious, why don't you write to the Chairman officially?

SHRI SIKANDER BAKHT: What is the hon. Minister saying? What is she saying? Is she denying the statement made by the Prime Minister?

AN HON. MEMBER: She cannot deny...*(Interruptions)*...

SHRI SIKANDER BAKHT: I want to know whether she is denying the report.

SHRI S. JAIPAL REDDY: The statement came 24 hours ago. Till now, the Prime Minister has not denied. Therefore, we are raising this issue.

उपसभापति: सिकन्दर बख्त साहब, अगर आप लोग चुप रहें तो सुन सकते हैं। सब लोग चुप रहे तो सुन सकते है...(व्यवधान).

How can we run this House like this? You ask the Chairman, you take his permission. If the Chairman permits, you raise this issue. If you think it is a serious matter regarding Parliament, you take the Chairman's permission.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): You have all the powers of the Chairman, Madam.

THE DEPUTY CHAIRMAN: It is not a question of my having the power or not...*(Interruptions)*...

SHRI SIKANDER BAKHT: This is too serious a matter to seek permission ....*(Interruptions)*...

THE DEPUTY CHAIRMAN: There are instances when the Chairman did not give his permission. Let me make it very clear.

श्री एस.एस. अहलुवालिया (बिहार): मैडम, रिकार्ड में कुछ नहीं जाना चाहिए, आपकी परमीशन नहीं है...(व्यवधान)

श्री सिकन्दर बख्त: सदर साहिबा, जीरो आँवर में परमीशन की बात का कोई ताल्लुक रूल से नहीं है। यह परमीशन की बात जीरो आँवर में न फरमाएं तो मुनासिब होगा। सवाल यह है कि यह गंभीर मसला है या नहीं।

†[illegible]

The question is whether it is a serious matter or not. This is the question. This statement was made by the Prime minister. Is it not a serious matter? It is a very serious matter. It amounts to questioning the very existence of the Parliamentary Standing Committees.

SHRI S. JAIPAL REDDY: The session of Parliament has been shortened to enable the Standing Committees to do their duty and ...*(Interruptions)*

SHRI SIKANDER BAKHT: Permission during the Zero Hour is not a matter of rules at all.

SHRI S. JAIPAL REDDY: Has the Prime Minister denied the report? *(Interruptions)*

SHRI SIKANDER BAKHT: We think that it is a very serious matter. We think that the Prime Minister is trying to denigrate the functioning of the Standing Committees, the whole parliamentary system.

(Interruptions)

SHRIMATI JAYANTHI NATARAJAN: The Chairman has not given permission. They cannot raise it...*(Interruptions)*

उप सभापति: आप बैठिए, आप लोग क्यों परेशान हो रहे हैं? (व्यवधान) आप भी बैठिए। ...(व्यवधान) I request you in English also. Please sit down. What did I say? Did you hear carefully? अगर आप चुप रहेंगे तो सुनेंगे। बैठ जाइए। Everybody should

† Transliteration in Arabic script.

listen. What did I say? I said that if you think that this matter is so serious, if you think that your rights as the Parliament Members have been flouted by such a news item in the newspapers, if the matter is so serious, then why should you raise it in such a cursory manner? Write to the Chairman and ask for his permission.

SHRI SIKANDER BAKHT: We are going to do that also. But how can we continue?

THE DEPUTY CHAIRMAN: Please write. *(Interruptions)*

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): We hope that there is some democracy in this House, there is freedom of speech in this House. *(Interruptions)*

श्री एस. एस. अहलुवालिया: सिकंदर बख्त साहब को अगर परमीशन की जरूरत नहीं थी तो सुबह चेयरमैन साहब के पास क्यों उपस्थित हुए थे? जब चेयरमैन साहब ने परमीशन नहीं दी तो बोल क्यों रहे हैं? ...(व्यवधान)

श्रीमती सुषमा स्वराज (हरियाणा): मैडम, मुझे एक बात कहनी है। जीरो ऑवर में परमिशन की परंपरा डाली जाएगी तो स्पेशल मैंशन में और जीरो ऑवर में कोई अंतर नहीं रह जाएगा...(व्यवधान)

SHRIMATI JAYANTHI NATARAJAN: Madam, I asked for your permission. Can I speak? *(Interruptions)*

Madam, we all were in the party meeting and nothing like this was said. *(Interruptions)*

SHRI VISHVJIT P. SINGH (Maharashtra): Madam, there is a rule. There is a procedure regarding allegations against Members or Minister. *(Interruptions)* No allegations shall be made by a Member against any other Member or *(Interruptions)*

THE DEPUTY CHAIRMAN: May I remind the Members that in any book which is to be referred to in the Parliament, there is no mention of an Hour called "Zero Hour'?

श्रीमती सुषमा स्वराज: इसीलिए तो रूल भी नहीं है उसका...(व्यवधान)

THE DEPUTY CHAIRMAN: That is what I am saying.

SHRI S.S. AHLUWALIA: There is no Zero Hour.

SHRIMATI JAYANTHI NATRAJAN: The Chairman did not give him permission. He cannot raise it *(Interruptions)*

SHRI S. JAIPAL REDDY: Madam, is any Congress(I) Member able to deny the report, the report about the Prime Minister's comments? *(Interruptions)* You deny it.

Do you deny the report? *(Interruptions)*

श्री सिकन्दर बख्त: सदर साहिबा, मैं यह कह रहा था कि आनरेबल मेम्बर की आवाज मैं सुनना चाहता हूं। लेकिन वह क्या कह रहे हैं मेरे कानों तक नहीं पहुंच सका है। मेरे कान में आकर बता सकें तो अच्छा है। मेरी समझ में नहीं आया वह क्या कह रहे हैं।

†[illegible]

[illegible]

उपभापति: यह कानाफूसी की बात बाहर होती है। इस हाउस में हर रोज तश्त अज़बाम होता है (व्यवधान)

SHRI VISHVJIT P. SINGH: May I have the permission to move to the front because I find it impossible to be heard by the House?

श्री सिकन्दर बख्त: सदर साहिबा, अपनी सीट छोड़ कर यहां पर आ कर बोलने की इजाजत मिली है इनको? (व्यवधान)

†[illegible]

SHRI S. JAIPAL REDDY: Will you kindly allow me to raise the problem? *(Interruptions)*

THE DEPUTY CHAIRMAN: The question is whether it has to be raised in the House or not. If it is a privilege issue, you may move the privilege motion.

SHRI VISHVJIT P. SINGH: Madam, if you look at rule 238A and rule 239, the whole matter will be solved within two minutes. If you allow, I would request you to call for the Rules Book and see rule 238A and rule 239 *(Interruptions)*

SHRI S. JAIPAL REDDY: Madam, did you permit him?

† Transliteration in Arabic script.

SHRI VISHVJIT P. SINGH: Madam, rule 238A clearly mentions:

> "No allegation of a defamatory or incriminatory nature shall be made by a member against any other member or a member of the House unless the member making the allegation has given previous intimation to the Chairman and also to the Minister concerned so that the Minister may be able to make an investigation into the matter for the purpose of a reply:
>
> Provided that the Chairman may at any time prohibit any Member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the Council or that no public interest is served by making such allegation."

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL (Uttar Pradesh): What has happened to him? *(Interruptions)*

SHRI S. JAIPAL REDDY: Madam, are you permitting him?

SHRI MOHAMMED AFZAL *alias* MEEM AFZAL: What is he speaking about?

SHRI VISHVJIT P. SINGH: Madam, then rule 239 says:

> "...during discussion or for any other sufficient reason, any member has occasion to ask a question.......on any matter..... he shall ask the question through the Chairman." *(Interruptions)*

SHRI S. JAIPAL REDDY: Are you permitting him, Madam?

SHRI VISHVJIT P. SINGH: Knowing very well the rules, Madam, they went to the Chairman seeking his permission and the hon. Chairman refused the permission but kept the matter for his consideration. It is still under the consideration of the Chairman. But before the matter is decided by the Chairman, Madam, they have sought to raise three issue in the House. They have chosen to know away the Rules Book and have decided...*(Interruptions)*...to misuse the forum of the House for their nefarious designs. Kindly curtail this behaviour on their part and ask them to stick to the rules *(Interruptions)*

SHRI SIKANDER BAKHT: What are you talking about? *(Interruptions)*

THE DEPUTY CHAIRMAN: Let us have some order in the House.

मैं सुन नहीं पाई हूं क्या बोला गया है। मेरा गला भी दुख रहा है और कान भी दुख रहे हैं। (व्यवधान)

The matter is very simple and very ordinary. Let us not make it...*(Interruptions)* Unfortunately, people have no patience even to listen to the Chair. That is the tragedy. I am not stopping anybody. I am only saying that you go by a proper procedure and your procedure would be accepted. This is all I am saying. What am I saying? Am I saying anything other than that?

SHRI SIKANDER BAKHT: What is the procedure for Zero Hour? Please tell us. *(Interruptions)*

SHRI S.K.T. RAMACHANDRAN (Tamil Nadu): There is no Zero Hour in the rule book...*(Interruptions)*...Zero Hour is over at twelve noon itself. *(Interruptions)*

श्री दिग्विजय सिंह: अगर किसी को बोलने की इजाजत नहीं दी जायेगी तो हम सदन मे क्यों बैठे है? (व्यवधान)

श्री शंकर दयाल सिंह: (बिहार) मैडम, जीरो ऑवर इसलिये दिया हुआ है कि जीरो आवर में जो जितने जोर से बोले उतना ही बड़ा वह हीरो बन जाता है।...(व्यवधान)...सब से जो ज्यादा बोले वह हीरो कहलाता है।...(व्यवधान)...

श्री मोहम्मद अफजल उर्फ मीम अफजल: आपने तो क्वेश्चन आवर को भी जीरो आवर बना दिया था। जीरो आवर को खत्म करने की बात कह रहे हैं, ऐसा न करें। बहुत जल्द आप यहां आने वाले हैं।...(व्यवधान)...

[illegible]

श्री विश्वजीत पृथ्वीजित सिंह: आप इधर नहीं आयेंगे?

श्री मोहम्मद अफजल उर्फ मीम अफजल: बिल्कुल नहीं, आप फिक्र न करे।...(व्यवधान)...आपकी पार्टी ने इस तरह की हरकत की, इस तरह से लोगों को ले जाते रहे हैं। लेकिन हम नहीं आयेंगे। हम मानते हैं कि हार्स ट्रेडिंग करना आप जानते है। इसीलिये आपने उनको उधर बिठा रखा है।...(व्यवधान)

†Transliteration in Arabic script.

[illegible]

THE DEPUTY CHAIRMAN: The matter is closed. (*Interruptions*)

SHRI DIGVIJAY SINGH: It is not closed. Today you have to decide ...(*Interruptions*) Do not take away our right to raise issues during Zero Hour. (*Interruptions*) Do not take away our right. Otherwise, democracy would be in danger. (*Interruptions*) This is the right of every Member. (*Interruptions*)

SHRI S.K.T. RAMACHANDRAN: You cannot preach rules to us. (*Interruptions*)

THE DEPUTY CHAIRMAN: I, very clearly and in very simple English, said that if you felt that the matter was serious, you could move a privilege motion. If you want to move a privilege motion, you move it. Let the Chairman take a final decision. Move it. (*Interruptions*).

Mr. Afzal, please sit down. (*Interruptions*) I say sit down. (*Interruptions*) Do not argue with me. Please sit down. (*Interruptions*) I will name you if you do not sit down. (*Interruptions*) There is a procedure in this House, Mr. Afzal. Do not think that you can speak loudly and you can take the House for ransom. I am talking to the leader of your party. He stood up. (*Interruptions*)

SHRI DIGVIJAY SINGH: We are sorry, Madam. (*Interruptions*)

THE DEPUTY CHAIRMAN: Mr. Jaipal Reddy, nobody is objecting. The Chairman said that there should be a proper procedure. He was making enquiries from the Prime Minister whether he said it or he did not. If you still feel the matter is very serious, you can move a motion of privilege. That is all.

SHRI SIKANDER BAKHT: Who is enquiries from the Prime Minister?

THE DEPUTY CHAIRMAN: He said to Mr. Jaipal Reddy.

SHRI SIKANDER BAKHT: The Prime Minister has got to come to the House and explain it to us. (*Interruptions*)

SHRI S. JAIPAL REDDY: Madam, could I speak for a minute? (*Interruptions*)

THE DEPUTY CHAIRMAN: The matter is between him and the Chair. Not everybody. (*Interruptions*)

SHRI S. JAIPAL REDDY: Madam, the Prime Minister's speech was reported yesterday in the Press. I waited for twenty-four hours so that he could have an opportunity to deny it. This reported speech by the Prime Minister has not been denied in the last twenty-four hours. It is not that only some newspapers had reported the comment. All the newspapers have reported the comment in the same words. The comment relates to the functioning of the Standing Committees and the functioning of the Standing Committee...

श्री एस. एस. अहलुवालिया: क्या इन्होंने आपसे परमीशन ली? मैडम, ये बिना परमीशन के बोल रहे हैं। ...(व्यवधान)...

SHRI S. JAIPAL REDDY: I, therefore, suggest that you call the Prime Minister to the House and let him explain the position. (*Interruptions*)

THE DEPUTY CHAIRMAN: Let me explain the position. As the Chairman has said ...(*Interruptions*). Let me reply. You were not there. I was there, a couple of other Members were there, Shrimati Jayanthi Natarajan was there. Chairman Sahib said, "It is a newspaper report, let me get comments from the Prime Minister." Now, I cannot, sitting in the Chair, summon the Prime Minister just because something happened in the newspaper. (*Interruptions*) Let us have some procedure. It is a matter which you are raising in this House. It is a speech supposed to have been made in the party meeting. Until and unless the Chairman is satisfied, he cannot permit you to just have a discussion. You write to the Chairman if you think it is a privilege. Let the comment com[e]. [I] cannot ask the Prime Minister to come over h[ere] and straightway answer. (*Interruptions*)

SHRI SATYA PRAKASH MALAVIYA: We want your permission as the presiding officer.

श्री सिकन्दर बख्त: सदर साहेबा, मेरी गुज़ारिश सिर्फ एक मिनट के लिए सुन लें। मैं यह कहना चाहता हूं कि हमारी राय में प्राइम मिनिस्टर साहब से एक बहुत सीरियस बात उनकी ज़बान से निकली है।

उपसभापति: निकली है तो निकली है।

श्री सिकन्दर बख्त: मेरी गुजारिश सुन लीजिये एक मिनट। बहुत सीरियस बात निकली है। हम यह मुतालबा करते हैं कि प्राइम मिनिस्टर साहब को यहां आना चाहिये और अपनी पोजीशन एक्सप्लेन करनी चाहिये क्योंकि गवर्नमेंट की तरफ से इस संबंध में कोई रिस्पोंस नहीं है। इसलिए हम मजबूरन अपना इहतजाज़ ज़ाहिर करने के लिए वाक आउट कर रहे हैं।

†[نائب صدر : نکلی ہے تو نکلی ہے۔ شری سکندر بخت : صدر صاحب میری گزارش سن لیجئے ایک منٹ کیلئے میں آپ سے
کہنا چاہتا ہوں کہ ہمارے راجیہ میں پرائم منسٹر صاحب سے لیکر بہت سیریس بات ایک نکلی ہے
نکلی ہے..... میری گزارش سن لیجئے ایک منٹ۔ بہت سیریس بات نکلی ہے۔ ہم
یہ مطالبہ کرتے ہیں کہ پرائم منسٹر صاحب کو یہاں آنا چاہئے اور اپنی پوزیشن ایکسپلین
کرنی چاہئے کیونکہ گورنمنٹ کی طرف سے اس سلسلے میں کوئی ریسپانس نہیں ہے۔ اسلئے ہم
مجبوراً اپنا احتجاج ظاہر کرنے کیلئے واک آؤٹ کر رہے ہیں۔]

SHRI S. JAIPAL REDDY: As a protest against the lack of response from the Government and the ruling party to a vital issue we have raised, we stage a walk out.

(At this stage some hon. Members left the Chamber)

SHRIMATI JAYANTHI NATARAJAN: It is very unfortunate that they are defying your ruling. It is so unfortunate that they are defying the ruling of the Chairman, they are not giving respect to the Chairman.

THE DEPUTY CHAIRMAN: Shri Vishnu Kant Shastri, not there. Shrimati Sarala Maheshwari, not there. Shri Meena.

†Transliteration in Arabic script.

Discrimination Against SC/ST Employees of Delhi Police

श्री मूलचन्द मीणा (राजस्थान): उपसभापति महोदया, मैं सरकार का ध्यान दिल्ली पुलिस कमिश्नर द्वारा शैड्यूल्ड कास्ट और शैड्यूल्ड ट्राइब्स कर्मचारियों और अधिकारियों के साथ ट्रांस्फर और पोस्टिंग के संबंध में की जा रही भेदभावपूर्ण और घोर अपेक्षा की नीतियों के विषय में आकर्षित करना चाहता हूं। महोदया, दिल्ली पुलिस कमिश्नर द्वारा भ्रष्टाचार, घूसखोरी को माध्यम बनाते हुए पुलिस विभाग के अन्दर पदस्थापन और ट्रांस्फर के नीति अपनाई हुई है। आज डी०एस०पी०, ए.एसी.पी., सब डिविजन के ऊपर थानों के इंचार्ज पैसे ले कर लगाए जाते हैं। यह बात इसी बात से साबित हो जाती है कि दिल्ली राज्य 9 डिस्ट्रिक्ट्स में बंटा हुआ है, शैड्यूल्ड ट्राइब्स के दो एस.पी. लेवल के अधिकारी हैं। इसके बावजूद 9 डिस्ट्रिक्ट्स में से किसी भी डिस्ट्रिक्ट्स में शैड्यूल्ड ट्राइब के अधिकारी को नहीं लगा रखा है। दिल्ली पुलिस सब डिविज़न के हिसाब से 37 भागों में बंटी हुई है और इन 37 डिविज़नों में शैड्यूल्ड ट्राइब के ए.एस.पी. के लेवल के 10 अधिकारी कार्यरत हैं। लेकिन सब डिविज़न इन्चार्ज एक भी शैड्यूल्ड ट्राइब के अधिकारी को नहीं लगाया हुआ है क्योंकि शैड्यूल्ड ट्राइब के अधिकारी पैसा नहीं दे सकते पुलिस कमिश्नर के लिए उनकी पोस्टिंग सब डिविज़नल इंचार्ज की नहीं की जा सकती है। और तो और, मैडम, दिल्ली पुलिस 105 थानों में विभाजित है और शिड्यूल्ड ट्राइब्स के 50 थाना इंचार्ज और सब इंस्पेक्टर्स मौजूद हैं लेकिन 105 थानों में से केवल एक थाना इंचार्ज शिड्यूल्ड ट्राइब का लगाया हुआ है। इस प्रकार की द्वेषपूर्ण नीति और भ्रष्ट आचरण करते हुए दिल्ली पुलिस कमिश्नर ने आज अरबों रुपये की अपनी सम्पत्ति बना रखी है। मैं सरकार का ध्यान दिलाना चाहता हूं कि जिस प्रकार से घोर उपेक्षा शिड्यूल्ड ट्राइब के इन कर्मचारियों की की जा रही है इनको अनदेखा नहीं किया जाना चाहिए। आज सामाजिक न्याय की बात करते हैं। लेकिन जब हम दिल्ली पुलिस की ओर, शिड्यूल्ड ट्राइब के पुलिस कर्मचारियों की ओर देखें और इस प्रशासन के जो मुखिया पुलिस कमिश्नर हैं उनकी ओर देखें तो सामाजिक न्याय नहीं अन्याय किया जा रहा है। इस अन्याय की ओर मैं सरकार का ध्यान आकर्षित करना चाहता हूं कि दिल्ली पुलिस के अन्दर भ्रष्ट अधिकारियों को, ऐसे भ्रष्ट मुखिया को पुलिस में रखा गया तो सामाजिक न्याय नहीं होने वाला है। यही ध्यान मैं सरकार का आकर्षित करना चाहता हूं।